GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS LOK SABHA UNSTARRED NO- †3121

TO BE ANSWERED ON- 20/03/2023

GOND COMMUNITY INTO ST LIST

†3121. SHRI NABA KUMAR SARANIA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the State-wise number of communities which have been granted ST status during the last nine years and the time by which the said demand were being raised;
- (b) the State-wise details of the population of different tribes across the country;
- (c) the time by which Gond community is likely to get ST status in the remaining districts of Uttar Pradesh as the said status has already been awarded to the said community in 17 districts of Uttar Pradesh; and
- (d) whether many ST communities are working on their script so as to get recognition from the Government?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS (SHRI BISHWESWAR TUDU)

- (a): The State-wise list of communities which have been granted ST status in the last 9 years is given at **Annexure I**.
- **(b):** State-wise details of population of different STs (as per 2011 census) is also available in the table "A-11: State primary census abstract (PCA) for individual scheduled tribes" of Census website in the link (https://censusindia.gov.in/census.website/data/census-tables#).
- (c): The Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has approved the modalities for deciding the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified, along with ethnographic details by the State Government / UT Administration concerned, can be processed further. Thereafter, it has to be concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) before being considered for amendment legislation. All actions are taken as per these approved modalities.
- (d): Ministry of Tribal Affairs provides grants to State Tribal Research Institutes under the Support to Tribal Research Institutes (TRIs) scheme for promotion of tribal languages and development of bilingual primers for preservation of tribal languages. Further, Government also provides financial assistance under the component "Financial Assistance for support to Centres of Excellence" under the Scheme "Tribal Research Information, Education, Communication and Events (TRI-ECE)" for *inter alia* the promotion of tribal literature to State Governments, Tribal Research Institutes and reputed Institutions and for organization of literary festivals, publication of books written by tribal writers/ authors, translation works and literature competitions including carrying out research study programmes including documentation of tribal languages.

Annexure I referred to in reply to part (a) to (c) of Lok Sabha Unstarred Question No. †3121 to be answered on 20.03.2023

List of Communities which have been granted ST Status in the last 9 years:

Sl. No.	Communities included	Name of States / UTs for which applicable	Name of order/Act	Date of Notification
1.	Irular (including Villi and Vettaikaran)	Puducherry	The Constitution (Puducherry) Scheduled Tribes Order, 2016	22.12.2016
2.	 (i) 'Parivara' and 'Talawara' at Sl. No. 38 as Synonyms of 'Nayaka', and (ii) "Siddi" community of Dharwad and Belagavi districts along with existing 'Siddi' community of Uttar Kannada District at Sl. No. 50 in the list of Scheduled Tribes of Karnataka 	Karnataka	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2020 (No. 4 of 2020)	19.03.2020
3.	(i) Omission of "Abor" in entry 1, as it is the same as "Adi" in entry 16"; (ii) Substitution of "Khampti" at entry 6 by "Tai Khamti" (iii) substitution of "Mishmi, Idu, Taroan" at entry 8 by "Mishmi-Kaman (Miju Mishmi), Idu (Mishmi) and Taraon (Digaru Mishmi); (iv) substitution of "Momba" at entry 9 by "Monpa, Memba, Sartang, Sajolang (Miji); (v) substitution of "Any Naga tribes" at entry 10 by "Nocte, Tangsa, Tutsa, Wancho".	Arunachal Pradesh	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2021 (No. 32 of 2021)	13.08.2021
4.	 (i) Inclusion of Puran as new entry in the list of Scheduled Tribes; and (ii) Inclusion of Bhogta, Deshwari, Ganjhu, Dautalbandi (Dwalbandi), Patbandi, Raut, Maajhia, Khairi (Kheri) as synonyms to Kharwar, entry at Sl. No. 16 in the list of STs. (iii) Inclusion of Tamaria/ Tamadia as synonym to 'Munda' at Sl. No. 24 in the list of Scheduled Tribes. 	Jharkhand	The Constitution (Scheduled Castes and Scheduled Tribes) Order (Amendment) Act, 2022 (No. 8 of 2022)	08.04.2022

5.	Darlong' as sub-tribe of 'Kuki' in entry 9 in the list of Scheduled Tribes of the State of Tripura	Tripura	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2022 (No. 9 of 2022)	18.4.2022
6.	Gond, Dhuria, Nayak, Ojha, Pathari, Rajgond in the districts of Sant Kabirnagar, Kushinagar, Chandauli and Bhadohi Districts of Uttar Pradesh	Uttar Pradesh	The Constitution (Scheduled Castes and Scheduled Tribes) Order (Second Amendment) Act, 2022 (No. 20 of 2022)	24.12.2022
7.	Narikoravan along with Kurivikkaran	Tamil Nadu	The Constitution (Scheduled Tribes) Order (Second Amendment) Act, 2022 (No. 1 of 2023)	03.01.2023
8.	Betta-Kuruba' community as synonym of 'Kadu Kuruba' at Sl. No. 16 in the list of STs of Karnataka		The Constitution (Scheduled Tribes) Order (Fourth Amendment) Act, 2022 (No. 2 of 2023)	03.01.2023
